

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 295 of 2019

In the matter of:

Thangavelu Sudalyadm @ S. T. Velu & Ors.

....Appellants

Vs.

Charu Amritlal Kanani & Ors.

....Respondents

Present:

Appellants: Mr. Rahul Chitnis, Mr. V. Desupaude and Mr. Nagraj Hiragange and Aditya Pande, Advocates.

Respondents: Mr. Ajay Kumar Chopra and Mr. Narender Sangwan, Advocates for R-1 & 2.

ORDER

05.03.2020: Learned counsel for the Appellant submits that efforts for mediation by Hon'ble Mr. Justice (Retd.) R. G. Ketkar did not prove result-oriented. Mediation Report submitted by learned counsel for the Appellant is taken on record. Perusal thereof clearly demonstrates that the parties have not been able to arrive at settlement.

The appeal will be heard on merit.

The Respondents may file their reply within three weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Process the appeal for final hearing on **16th April, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/nn